(e) steps taken by Government to avoid the acquisition of agricultural land for development activities?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH MANDAVIYA): (a) to (e) Land for National Highway projects is acquired on the basis of approved road alignment under the provisions of Section 3 of the NHs Act, 1956. As such, no separate data of land category *viz.* agriculture or non-agriculture, Government or private etc are maintained.

The amount of compensation is determined in accordance with the First Schedule, rehabilitation and resettlement in accordance with the Second Schedule and infrastructure amenities in accordance with the Third Schedule to the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013. The details of total land acquired and total compensation paid by the NHAI in the country since year 2014 is as follows:—

Sl.No.	Year	Area Acquired (ha)	Expenditure (₹ in crore)
1.	2014-15	6733	9,097
2.	2015-16	9287	21,000
3.	2016-17	7491	19,700
4.	2017-18	9494	29,281
5.	2018-19 (upto Oct.,)	6435	17,893

Acquisition of land for National Highway (NH) projects are linear in nature and in case of linear acquisition of land, number of displaced families in a particular village/town are negligible or nil.

## Data on construction of highways

2028. SHRI KUMAR KETKAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state the data for last 365 days on construction of highways along with per day coverage of new highway being constructed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH MANDAVIYA): Ministry has constructed 10,640 km. with a pace of construction of 29.15 km. per day during the last 365 days *i.e.* from December, 2017 to November, 2018.